

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated: 21 JUL 1993

APPLICATION NO(s).

25

/93

Applicant(s)

Respondent(s)

To S. Luis

vs

R.D. ESI C B'lowe

1. S. Luis, Mariswamappa Road,  
Ramabwamyalya M.S Nagar Post  
Bangalore-33.
2. The Regional Director, ESI Corporation  
Karnataka Region 10, Binny Fields  
Binnyper, Bangalore-23
3. The Director General ESI Corporation  
ESIC Building, Kolla Road, New Delhi
4. The Chairman, Standing Committee  
ESIC Sharm Shakti Bhawan, New Delhi
5. Sri. M.S. Nagaraj, Advocate, 11, 2nd  
Floor, Sujatha Complex, 1 Cross,  
Gandhi Nagar Bangalore
6. Sri. M. Papanna, Advocate, 99,  
Magadi Choud Road, Vijayanagar  
Bangalore-40.

**SUBJECT:-** Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore Bench  
Bangalore.

Please find enclosed herewith a copy of the ORDER/  
~~STAY~~/INTERIM ORDER passed by this Tribunal in the above said  
application(s) on 13.7.93

Encd  
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OK

for

DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

21/7/93

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

DATED THIS THE 13TH DAY OF JULY, 1993.

PRESENT:

Hon'ble Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

And

Hon'ble Mr. V. Ramakrishnan, .. Member(A)

APPLICATION NUMBER 25 OF 1993.

S. Louis,  
Aged 43 years, S/o A. Selvaraj,  
Muniswamappa Road,  
Ramaswampalya, M.S. Nagar Post,  
Bangalore-560 033. .. Applicant.

(By Dr. M.S. Nagaraja, Advocate)

v.

1. The Regional Director,  
Employees State Insurance Corporation  
Karnataka Region, 10, Binny Fields,  
Binnypet, Bangalore-560 023.
2. The Director General,  
Employees State Insurance Corporation,  
ESIC Building, Kotla Road,  
New Delhi.
3. The Chairman,  
Standing Committee, E.S.I.C.,  
Shram Shakti Bhavan, NEW DELHI. .. Respondents.

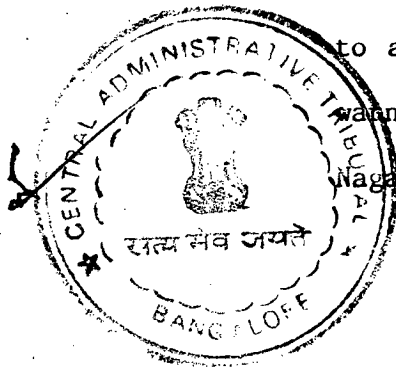
(By Sri M. Papanna, for the Respondents.)

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This application having come up for hearing to-day, Hon'ble Vice-Chairman made the following:-

ORDER

Dr. M.S. Nagaraja, learned counsel for the applicant says there is little use in these proceedings apparently having regard to the fact that the department itself had taken a decision to drop the ongoing departmental inquiry. In that connection the department has made an order dated 1-6-1993 the purport of which is that all further proceedings were dropped subject to administering a warning to the applicant and a copy of that warning be kept in the C.R. dossier of the applicant. Dr. Nagaraja says that the interdiction entered by the officer should



not have found its way in the C.R.dossier of the applicant and that again is punitive action which could not have been taken unless preceded by a show cause notice etc. etc.

If the applicant is aggrieved by that part of the officer's order, he should take it up in a separate proceeding with the administration. Suffice it for us to say herein that with the respondent/department ordering dropping of the proceedings, this application does not survive for consideration and is, therefore, dismissed as having become unnecessary. The counsel for the respondents submits that all consequential benefits have already been paid to the applicant. But, then that is again a matter for the applicant to sort out with the department if such benefits are not given to him.

Sd-

MEMBER(A)

Sd-

VICE-CHAIRMAN.

TRUE COPY

M. J. S.

21/7/73